

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Tuesday, this the 14<sup>th</sup> day of July -2020.

Crl.M.P.No.3324/2020

Ajith,S/o.Thangam

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Othakadai,P.S. Cr.No.533/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.M.Kamatchi, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed to relax the Condition.
2. The offence alleged are U/s. 147, 148, 294(b), 307, 324 IPC and Sec.4 of TNPHW Act
3. Heard.
4. The learned counsel for the petitioner would submit that the petitioner wanted to not-pressed the petition. Hence, this petition is dismissed as “not pressed” as represented by the counsel for the petitioner.
5. In the result, the petition is dismissed as not pressed.

Pronounced by me in Camp Court on the 14<sup>th</sup> day of July -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned.